

(b) As the need for undertaking temporary measures to arrest further damages by Sea Erosion was considered urgent by the State Government, pending permanent solution, the State Government have since undertaken immediate temporary protective measures costing Rs. 2 lakhs. Proposals for a permanent solution are under the consideration of the State Government.

Watches seized in Bombay

203. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that about 40,000 watches worth Rs. 60 lakhs were seized in Bombay by the Preventive and Marine Division of the Central Excise from a car on the 11th March, 1967; and

(b) if so, the action Government has taken so far in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) In the early hours of 11th March, 1967 the officers of the Marine and Preventive Division of the Bombay Central Excise Collectorate seized 36,045 watches worth about Rs. 41 lakhs in the Cuffe Parade area of Bombay. A car was also seized.

(b) Investigations are in progress.

Indian and Foreign Currency seized in Bombay

204. Shri Vishwa Nath Pandey: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the officials of the Enforcement Directorate at Bombay have seized Indian Currency worth Rs. 50,000 foreign exchange worth more than Rs. 3,500 and some incriminating documents during searches made in South Bombay on the 7th March, 1967; and

(b) if so, the action Government has taken so far in the matter?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. It is a fact that Indian Currency worth Rs. 50,708 and Travellers' Cheques worth Rs. 500, besides certain incriminating documents were seized by the officials of the Enforcement Directorate at Bombay on 7th March, 1967.

(b) The Traveller's Cheques were returned to the person from whom they were seized, as he had produced evidence of having obtained permission from the Reserve Bank of India for holding them during his stay in India. Further investigations are in progress.

Sub-Tribal Blocks in Orissa

205. Shri Chintamani Panigrahi: Will the Minister of Social Welfare be pleased to state:

(a) whether any sub-tribal blocks have been proposed to be set up in Orissa during 1967-68 for all round development of people in Orissa;

(b) if so, how many and where and

(c) whether Daspalla area in the District of Puri has been included for such a block?

The Minister of State in the Department of Social Welfare (Shrimati Pintrenu Guha): (a) No.

(b) and (c). The question does not arise.

Public Sector undertaking in Orissa in Fourth Plan

206. Shri Chintamani Panigrahi: Will the Minister of Planning be pleased to state:

(a) whether any major public sector undertaking is being proposed to be established in Orissa during the Fourth Five Year Plan period; and

(b) if so, the nature thereof?